

16. Ethambutol Hydrochloride (Tibutol);
17. Chloroquin Phosphate;
18. Amodiaquine Hydrochloride;
19. Clofazimine;
20. Tolbutamide (Oral anti-diabetic);
21. Metronidazole;
22. Diethyl Carbamazine Citrate;
23. Piperazine and its salts;
24. Rifampicin;
25. Tetracycline Hydrochloride;
26. Chloroquine Sulphate;
27. Primaquin Phosphate;
28. Pyrimethamine;
29. Mepacrine Hydrochloride;
30. Chloroquine diphosphate.

Trade and Transit agreement with Nepal

5534. SHRI MADHAVRAO SCINDIA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken any steps to review and revise the existing trade and transit arrangements with the Government of Nepal after the last general elections to the Lok Sabha;

(b) if so, the details in this regard; and

(c) to what extent the trade with Nepal is proposed to be increased during the current year as compared to that in the last year?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b) Comprehensive reviews of issues relating to Trade, Transit and Unauthorised Trade are undertaken at regular meetings of the Indo-Nepal Inter-Governmental Committee, which comprises senior officials of the two Governments. This Committee has already met twice since March, 1978. A third meeting is scheduled to be held at Kathmandu at the end

of this month. Steps are not contemplated at present to revise Indo-Nepal trade and transit arrangements.

(c) While no specific targets are set with regard to Indo-Nepal trade, every effort is made to promote economic and commercial exchanges between our two countries.

Meetings between D.G. Tourism and Representatives of Clerks' Union

5535. SHRI CHANDRA PAL SHAILANI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the total number of meetings held during 1976 to 1979 between Director General of Tourism and the representatives of the Central Government Clerks' Union to improve the service conditions of Class III employees of the Department of Tourism and to open the channel of promotion of Class III employees to Class II (Gazetted) posts;

(b) whether any minutes of such meetings/discussions are on record of the Department of Tourism;

(c) whether the copies of these minutes are regularly forwarded to the General Secretary of the Union; and

(d) if not, the reasons therefor?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (d). A series of meetings were held during this period between the representatives of the Central Government Clerks' Union and different officers of the Directorate General of Tourism. Since these meetings are in the nature of a continuing dialogue, it has not been customary to record, and issue, formal minutes of these meetings, though action is taken on the various points discussed.